

HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

CIRCULAR

ROC.No.420-cpc/dated:25-05-2020

Sub:- Computer Section – Implementation of e-filing software for filing of cases in the Subordinate Courts in the State of Andhra Pradesh during the lock down period w.e.f 26-05-2020 – Regarding.

-:oOo:-

The High Court has taken a decision to deploy e-filing software developed by the High Court for the convenience of the Learned Advocates and Party-in-Person with effect from 26-05-2020 in all the subordinate Court during the lock down period in the State of Andhra Pradesh.

All the learned advocates and parties in persons are requested to use the e-filing module which is available in the Official website of the High Court. The guidelines for filing of cases through e-filing module has been provided in the “Detailed Instructions” in the first screen of the module. All the learned advocates are requested to go through the guidelines before using the e-filing module.

All the Unit Heads are directed to take necessary steps for receiving the cases filed through e-filing software link which is made available in the Official website of the High Court of Andhra Pradesh for filing of the cases by the learned Advocates and Party-in-Person.

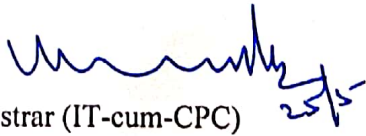
It is informed that the filing of cases during the lockdown period shall be only through e-filing with effect from 26-05-2020 and no other mode of filing shall be entertained.

All the Learned Advocates and party-in persons are requested to note that there is a help line with number **14602** in case of any e-filing software related problems, while filing of the cases through e-filing module. Learned Advocates/Parties-in-Person may contact the Technical Staff members available in the helpline for any advise.

The following persons may also be contacted in case of any difficulty:

1. P.VENKATA RAMANA, Assistant Registrar – **7901625189**
2. MOBEEN – System Officer –**9030939446**
3. HUSSAIN VALI – System Assistant - **9515000616**

Amaravati,
Dated 25-05-2020


Registrar (IT-cum-CPC)
i/c Registrar General
High Court of Andhra Pradesh
Amaravati

**PRL. DISTRICT COURT, ONGOLE,
DIS.NO. 1738, DATED: 26-05-2020.**

Copy of the Hon'ble High Court of A.P., letter vide ROC. No. 420-CPS, dated: 25-05-2020, communicated to all the Judicial Officers in the Unit of Prakasam, with a request to follow the instructions of the Hon'ble High Court of Andhra Pradesh scrupulously.

**SD/- P.V. JYOTHIRMAI,
PRL. DISTRICT JUDGE,
ONGOLE.**

To:
All the Judicial Officers in the District.
The Secretary, DLSA, Ongole.
Copy to the Chairman, Permanent Lok Adalat, Ongole.
Copy to All the Presidents, BAR Associations in the District [with a request to circulate the same among the members of their respective BAR Associations in the District].
Copy to all Sections, Prl. District Court, Ongole.
Copy to all the Bench Clerks, Prl. District Court, Ongole.
Copy to the System Officer, Prl. District Court, Ongole, with a direction to place the same in the District Court official website.

//BY ORDER//


**CHIEF ADMINISTRATIVE OFFICER,
PRL. DISTRICT COURT, ONGOLE.**


26/5/20